

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

COMPANY APPEAL (AT) (INSOLVENCY) NO.1489 OF 2019

In the matter of:

Sunil Rajaram Ghag & Anr

Appellant

Vs

White Water Hospitality Pvt Ltd & Ors

Respondent

Present:

Mr Abhijeet Sinha, Ms Suman S, Mr Anukur Kashyap, Mr.Rohit Rajershi,
Advocates for appellant.

Mr. Gautam Singh, Mr. Madan Gopal Jindal, Advocates for R1/RP.

Mr. Aditya Grover, Mr.Arjun Gover and Ms Pooja R Sharma, Advocates for R2.

ORDER

05.04.2021- The appeal was partly heard on 26th February, 2020. The matter could not be listed for further hearing on account of imposition of lock down due to outbreak of COVID19. The earlier Bench is no more available. The appeal is released from part heard and be listed before Court No.III on **23rd April, 2021** for fresh hearing.

Learned counsel for the parties shall be at liberty to file revised written submissions with compilation of judgement in advance.

Meanwhile Respondent No.2 shall pay the dues of RP for the CIRP period as accrued till date.

Interim direction to continue.

**(Justice Bansi Lal Bhat)
Acting Chairperson**

**(Dr. Ashok Kumar Mishra)
Member (Technical)**

Bm/gc